

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.163/2002 IN
OA NO.3387/2001

New Delhi, this the 19th day of July, 2002

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Union of India represented by
Under Secretary, Prime Minister's Office
...Review Applicant

Versus

Shri Mohd. Umar aged about 31 years
S/o Shri Mohd. Shafi
B-857/AA, Sangam Vihar
New Delhi - 62
.... Respondent

O R D E R (By Circulation)

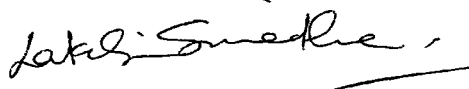
The present RA seeks review of the Order dated 17.5.2002 passed in OA No. 3387/2001.

2. After going through the RA, we find that the review applicant (original respondent) has tried to re-argue the case by agitating mainly the same issues which had been raised in the O.A. The points raised by them were considered at sufficient length by the Tribunal while deciding the OA.

3. After a careful consideration of the matter, we do not find any error apparent on the face of the record nor do we find any other justification which might necessitate the review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.


(S.A.T. RIZVI)
MEMBER (A)


(MRS. LAKSHI SWAMINATHAN)
VICE CHAIRMAN(J)

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